राज्य/क्षेत्र	विद्युत	- इस्मात	- स ीमेंट	उवं रक	अन्य) जोड़े
हरियाणा	25.62	0	0.90	3.26	2.88	32.66
तमिलनाडु	101.67	0	4.10	0	1.81	107.58
आन्ध्र प्रदेश	222.75	20.24	22.32	5.16	34.46	304.93
কৰ্ণাবন্ধ	36.67	0	16.52	0	3.51	56.70
केरल	0	0	0.69	0	1.22	1.91
जम्मू एवं काश्मीर	0	0	0.23	0	1.44	1.67
हिमाचल	Ō	0	2.84	0	0.72	3.56
असम	4.01	0	0.05	0	3.63	7.69
अन्य	0.77	0	0	0.28	46.92	47.97
জীৱ:	1877.45	156.43	109.11	42.03	398.33	2583.35

Attendance of CPWD Staff in MPs/ Ministers Bungalows

92. SHRI RAMJI LAL: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the policy of CPWD for servants/ gardeners posted at Bungalows/Kothis of MPs/ Ministers with regard to their attendance;

(b) whether any complaints have been received that these servants do not attend duties in any Kothi on the pretext that they were busy in another Kothi on the same day; and

(c) if so, the action taken against such guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) The yardstick for deployment of Malis by the CPWD in Government Bungalows is one Mali for every acre of garden area. Malis- are deployed according to this yardstick.

(b) The CPWD have reported that no complaint of non-attendance of Malis has been received. However, when a Mali is on leave, alternate arrangements are made from the existing staff.

(c) Does not arise.

Discrimination regarding amenities in Railways for the spouses of MPs

93. SHRI S.S. SURJEWALA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to stale:

(a) whether Government are aware that spouses of MPs are being discriminated by the rules framed regarding amenities of travel etc. as the spouses of an MP is not entitled to travel alongwith the MP in the Executive Class of Shatabdi Express, 1st AC trains etc.; and

(b) if so, whether Government propose to take urgent steps to remove this discrimination and allow the spouses to travel alongwith the MPs?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTRY OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) Under Section 6(1) and 6B of the Salary, Allowances and Pension of Members of Parliament Act, 1954, a Member of Parliament is entitled to:—

6(1) One free non-transferable AC-two tier pass which entitles him to travel at any time by any railway in India;

6B(i) travel by any railway in India at any time in first class air-conditioned on payment of the difference between the railway fares for first class air-conditioned and airconditioned two tier;

6B(ii) one free air-conditioned two tier railway pass for one person to accompany the member when he travels by rail; and

6B(iii) one free non-transferable airconditioned two tier railway pass for the spouses, if any, of the member to travel from the usual place of residence of the member to Delhi and back, once during every session.

However, where a member travels by rail in AC 1st Class and no person accompanies him